



2026:AHC:20844

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1280 of 2026

Harnam

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramendra Kumar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ramendra Kumar Shukla, learned counsel for the writ petitioner and learned Additional Chief Standing Counsel for the State.
2. The case of the writ petitioner is that he was engaged as a Daily Wager, Class IV employee of Forest Jalalabad Range at Prabhagiya Vanadhikari, Van Evam Van Jeev Prabhag, District Shahjahanpur since July, 2010 and the claim is that he is continuously working without there being any break to the utmost satisfaction of the superior, however, the writ petitioner has not been assigned and made entitle to minimum of pay scale and in this regard he has preferred a representation on 11.09.2025 before the Prabhagiya Vanadhikari, Van Evam Van Jeev Prabhag, District Shahjahanpur but no decision has been made.
3. Prayer in the present petition is to accord minimum of the pay scale to the writ petitioner.
4. Learned Standing Counsel, on the other hand, submits that whatever might be the question which would arise would be whether the writ petitioner is already working and his entitlement are the questions at the first instance are to be examined by the fourth respondent, Prabhagiya Vanadhikari, Van Evam Van Jeev Prabhag, District Shahjahanpur, thus, according to him, the writ petitioner may approach the said authority.
5. To such a submission, learned counsel for the writ petitioner has no objection to the same.
6. Considering the submissions so made across the bar, the writ petition

stands disposed of directing the writ petitioner to prefer a comprehensive representation along with the self attested copy of the writ petition before the fourth respondent by 06.02.2026. On the said motion, the third respondent shall examine the entitlement and the claim the writ petitioner and proceed to pass order within a period of two months therefrom and, in case, the writ petitioner is entitled to the said benefits in the light of the judgment in ***Writ Petition No. 12358 of 2019 (Ram Naresh and otehrs Vs. State of U.P.)***, ***Writ Petition No. 18119 of 2019 (Ram Autar Vs. State of U.P. & others)***, ***Writ Petition No. 18693 of 2020 (Mohd. Saheem Vs. State of U.P. & others)***, ***Writ Petition No. 2844 of 2023 (Suresh Vs. State of U.P. & others)*** then the said benefits be accorded to the writ petitioner in accordance with law with most expedition.

7. Instructions filed today are taken on record as marked as appendix A.

January 30, 2026
Ashu

(Vikas Budhwar,J.)